



2026:AHC:1089

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18675 of 2025

Neeraj Kumar Pandey And 15 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Rajesh Singh, learned counsel for the petitioner has made a statement at bar that the present writ petition is dismissed insofar as it pertains to petitioner no. 11 with liberty to file a petition before the Court having territorial jurisdiction over the matter.

2. Heard Sri Rajesh Singh, learned counsel for the writ petitioner and Sri Vishal Singh, learned Standing Counsel for the State.

3. By means of this petition filed by the petitioners have prayed for following relief as substantial relief:

"a. issue a writ order or direction in the nature of mandamus directing to the Respondent authority to take into consideration the service period spent by the Petitioners, while undergoing training before they were appointed as constables for calculating the of service and providing the training period increment and one additional increment after 19 years satisfactory service in pursuant to the Government Orders 2/12/200 and 21/07/2011 and also pay the arrears of it and revised the pay pension.

b. issue a writ order or direction in the nature of mandamus directing to the Respondent to calculate the service period of the Petitioners from the date of appointment and granting the training period increment and one additional increment after 19 years satisfactory service in pursuant to the Government Orders alongwith the arrears and revised the pay pension.

c. issue any other writ, order or direction in favor of the Petitioners, as this Hon'ble Court may deems fit and proper in the present facts and the circumstances of the case,

so as to secure the ends of the justice or else, the Petitioners shall suffer irreparably.

d. award the cost of Petition to the Petitioners."

4. It appears from the records that the petitioner has already represented the matter to the respondent no. 3 on 28.4.2025.

5. Learned Standing Counsel submits that he has no objection in the event this petition stands disposed of with a direction to the respondent no. 3 to look into and consider the grievance of the petitioners and pass appropriate order strictly in accordance with law.

6. In view of the above, this petition stands **disposed of** with a direction that respondent no. 3 shall consider the grievance of the petitioners raised in their representation and decide the same within a period of three months from the date of receipt of certified copy of this order.

7. Needless to add, the order to be passed by the competent authority, as directed herein above, shall be reasoned and speaking one.

(Vikas Budhwar,J.)

January 6, 2026

Rajesh